

[Shri T. T. Krishnamachari]

Motor Vehicle Battery Industry; and

- (b) Ministry of Commerce and Industry Resolution No. 5 (1)TB/55, dated the 30th November, 1955. [Placed in Library. See No. S-421|55].
- (5) (a) Report (1955) of the Tariff Commission on the continuance of protection to the Alloy Tool and Special Steels Industry; and
- (b) Ministry of Commerce and Industry Resolution No. 17 (4)TB/55 dated the 30th November, 1955. [Placed in Library. See No. S-422|55].
- (6) (a) Report (1955) of the Tariff Commission on the continuance of protection to the Coated Abrasives Industry; and
- (b) Ministry of Commerce and Industry Resolution No. 1 (1)TB/55 dated the 30th November, 1955. [Placed in Library. See No. S-423|55].
- (7) (a) Report (1955) of the Tariff Commission on the continuance of protection to the Aluminium Industry; and
- (b) Ministry of Commerce and Industry Resolution No. 3 (3) TB/55 dated the 30th November, 1955. [Placed in Library. See No. S-424|55].

THIRD ANNUAL REPORT OF THE SINDRI FERTILIZERS AND CHEMICALS LTD.

The Minister of Production (Shri K. C. Beddy): I beg to lay on the Table a copy of the Third Annual

Report of the Sindri Fertilizers and Chemicals Limited for 1954-55. [Placed in Library. See No. S-425|55].

REPORT OF INDIAN GOVERNMENT DELEGATION TO 38TH SESSION OF INTERNATIONAL LABOUR CONFERENCE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Report of the Indian Government Delegation to the Thirty-eighth session of the International Labour Conference held at Geneva in June, 1955. [Placed in Library. See No. S-426|55].

Shri T. B. Vittal Rao (Khammam): The Delegation was sent in the month of June. The Delegation returned some time in July. May I know why there has been a delay of six months in placing this on the Table of the House. According to the rules of the International Labour Organisation, these reports have to be laid on the Table of the respective Parliaments as soon as possible.

Shri Abid Ali: The Delegation returned in the month of July. The report had to be printed and as soon as printed copies were available, we are placing on the Table of the House.

PREVENTION OF CORRUPTION (AMENDMENT) BILL

Shri U. C. Patnaik (Ghumsur): I beg to lay on the Table a copy of Paper No. IV containing opinions on the Prevention of Corruption (Amendment) Bill, which was circulated for the purpose of eliciting public opinion thereon by the 31st July, 1955.

INSURANCE AMENDMENT BILL

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move for leave to introduce a Bill further to amend the Insurance Act, 1938.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Insurance Act, 1938."

The motion was adopted.

Shri M. C. Shah: I introduce the Bill.

PAPER LAID ON THE TABLE
STATEMENT RE LEGISLATION BY
ORDINANCE

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table a copy of the Explanatory Statement giving reasons for promulgation of the Insurance (Amendment) Ordinance 1955 as required under Rule 89(1) of the Rules of Procedure and conduct of Business of the Lok Sabha. [See Appendix III, annexure No. 14-15].

POINT OF ORDER RE USE OF
OBJECTIONABLE EXPRES-
SION

Mr. Speaker: What is the point of order?

Shri M. L. Dwivedi (Hamirpur Dist.): Yesterday, during the course of the debate on the Constitution (Amendment) Bill, an hon. Member referred to another Member by a word which, in Hindi, is very bad. I raised this point of order then. But, the Deputy-Speaker who was in the Chair said that he did not know the meaning of it and asked the hon. Member to withdraw it. But, the hon. Member did not withdraw it. I seek your ruling on this. That word is highly objectionable and I think it should not be in the vocabulary of the Parliament's debates. Therefore, I seek your ruling.

Mr. Speaker: I shall examine the whole thing, and try to know the

exact meaning and implication of the word that is objected to and then I will decide.*

POINT RE VOTING ON CONSTITU-
TION (SEVENTH AMENDMENT)
BILL

Mr. Speaker: Before we proceed further with the Manipur (Courts) Bill, I have to say that I have got an intimation. I have not read it. The hon. Member left it on my table. I am reading it. It is with reference to the Constitution (Seventh Amendment) Bill. The point raised is:

"Though I was present in the Lobby of the House, I was prevented from casting my vote as the inner doors of the Lobby were locked instead of the outer doors. I wish to raise this point after the Question Hour today and I hope you will give me permission to do so. According to your orders, the Lobby of Parliament constitutes both the outer, as well as the inner enclosures and, therefore, I feel that I was perfectly entitled to cast my vote which I was prevented from doing."

I think the hon. Member will perhaps read the rules.

The Member was present in the Lobby, outer, I believe.

This para in the Bulletin is pointed out to me:

"In order to save time and facilitate the recording of votes during divisions in connection with the Constitution (Seventh Amendment) Bill (set down in the List of Business for the 30th November, 1955 for reference to a Select Committee) it has been decided that out of the existing eight division booths, six booths will be utilized for the 'Ayes' and two booths for the 'Noes'. The two booths

*See Lok Sabha Debates Part II, dated 30-11-55, col. 880.